

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP-132/2017 in  
OA-2922/2015**

**New Delhi, this the 21<sup>st</sup> day of November, 2017**

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Rajesh Dabas  
s/o Sh. Raj Kumar Dabas,  
R/o Village Madanpur Dabas,  
P.O. Rani Khera,  
New Delhi-110081.

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Petitioner

(through Sh. Rajesh Dabas)

Versus

1. Sh. V.K. Singh,  
The Chairman,  
Delhi Subordinate Services  
Services Selection Board,  
FC-18, Institutional Area,  
Karkardooma Courts,  
Delhi.
2. Sh. Manish Jain,  
The Deputy Secretary (CC-I),  
DSSSB, FC-18, Institutional Area,  
Karkardooma Courts,  
Delhi.
3. Sh. P.K. Gupta,  
The Chairman,  
Delhi Municipal Corporation (North),  
Civic Centre, Asaf Ali Road,  
New Delhi-110002.

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Respondents

(through Ms. Sumedha Sharma)

**ORDER (ORAL)**

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Learned counsel for the petitioner submitted that the respondents have complied with the order of this Tribunal and issued appointment letter on 23.10.2017.

2. Therefore, this CP is closed. Notices issued to the alleged contemnors are discharged.

**(Praveen Mahajan)  
Member (A)**

**(Raj Vir Sharma)  
Member (J)**

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